

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A./100/4135/2015
M.A./100/3755/2015

New Delhi, this the 7th day of August, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Bhupesh Chandra Patel,
Age 45 years
R/o H.No.26, Type – III
Jal Vihar Colony,
New Delhi-24
2. Priti Pant,
S/o Shri B.C. Pant,
Age 50 years
F-22 Arya Nagar Apartments,
Plot No. 91, I.P. Extension
Delhi-110092
3. Arun Gupta, S/o S.R. Gupta,
Aged about 44 years,
R/o 82-83, D-14, Sector-7
Rohini, Delhi-110085
4. Shri Rajeev Kumar Gupta,
S/o Late Shri G.S. Gupta,
Aged about 45 years
R/o K-86 A Laxmi Nagar,
New Delhi-92
5. Vineet Kumar
S/o Shri Chandra Kumar
Aged about 45 years,
R/o 260, Pocket-3
Sector-19, Dwarka,
Delhi-110075
6. Shri Anil Kumar
S/o Late Shri Gobind Ram
Aged about 47 years
R/o B-70/1, 2nd Floor,
Ganesh Nagar, New Delhi-18

7. Shri Sudhir Kumar,
S/o Shri Tara Chand
Aged about 48 years,
R/o C-138, Sec-40, Noida,
UP-201303

8. Himanshu Aggarwal,
S/o Shri S.C. Aggarwal,
Aged about 45 years,
R/o Dhruva aptt. 4, I.P. Extn.,
Delhi-92

9. Sandeep Kulshrestha
S/o late Shri N.K. Kulshrestha,
Aged about 49 years,
R/o A-41, Chattarpur Enclave,
Ph-2, New Delhi-110074

10. Virender Kumar Singh,
S/o Late Shri Satya Narain Singh,
Aged about 49 years,
R/o B-203, Sagar Aptt., I.P. Extn.,
New Delhi-93

11. Shri Narendra Kumar
S/o Shri Ishwar Singh,
Aged about 48 years,
R/o B-Block, Roshanpura Extn.,
Najafgarh, New Delhi-43

....Applicants

(Through Ms. S. Janani, Advocate)

Versus

1. Delhi Jal Board,
Through the Chief Executive Officer,
Varunalaya Building,
Jhandewalan, Karol Bagh,
New Delhi-110005

2. Director (Administration and Personnel)
Delhi Jal Board,
Varunalaya Phase-II
Karol Bagh,
New Delhi-110005

3. Union Public Service Commission
Through Under Secretary,
Dholpur House,
Shah Jahan road,
New Delhi-110069

... Respondents

(Through Shri R.V. Sinha and Shri Amit Sinha, Advocates)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman

The prayer in the OA is mainly to direct the respondents to hold a review DPC. In all fairness, learned counsel for the applicants stated that the review DPC was held during the pendency of the OA and, therefore, the OA has become infructuous.

2. It is needless to mention that if the result of the DPC is not to the satisfaction of the applicants, it shall be open to them to pursue the remedy. We dismiss the OA as infructuous, leaving it open to the applicants to pursue remedy in accordance with law, if they are so advised. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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